

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA TANK CONSERVATION AND DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 33 of 2025)

A Bill further to amend the Karnataka Tank Conservation and Development Authority Act, 2014 (Karnataka Act 32 of 2014);

Whereas it is expedient further to amend the Karnataka Tank Conservation and Development Authority Act, 2014 (Karnataka Act 32 of 2014) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy-sixth year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Karnataka Tank Conservation and Development Authority (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- **2. Amendment of section 12.-** In the Karnataka Tank Conservation and Development Authority Act, 2014 (Karnataka Act 32 of 2014) in section 12,-
 - (i) for clause (2), the following shall be substituted, namely:-
 - "(2) Construct roads, bridges, water supply lines in Below Tank bed, Pedestrian to Electrical poles, High tension tower, Approaches and allied works within tank area including the tank land or part thereof, Jack well or pump house or Sewage Treatment Plant in between Full Tank Level and Maximum Water Level of the Tank:

Provided that, nothing in this clause the Authority shall grant permission for such works only after ensuring that the original capacity of the tanks is not reduced or cause any obstruction at the natural or normal course of inflow or outflow of water into, or from, the tanks on the upstream and or downstream even after such works."

(ii) for clause (3), the following shall be substituted, namely:-

"(3) make any construction or carry on any commercial or recreational or industrial activity within the Buffer zone of the tanks specified in the table below except other public utility services like construction of roads, bridges, electrical line, water supply line, Under Ground Drainage (UGD) line, Jack well or pump house or Sewage Treatment Plant (STP), Intermediate Sewage Pumping Station (ISPS), Wetwell, Aquaduct and allied works with prior approval of the Authority, without any obstruction at the natural or normal course of inflow or outflow of water into, or from, the tanks on the upstream and or downstream even after said works:

TABLE

Sl. No.	Area of tank in acre/gunta	Buffer from revenue boundary of the tank in meters
1	upto 0.05	0
2	Above 0.05 to 1.00	3.00
3	Above 1.00 to 10.00	6.00
4	Above 10.00 to 25.00	12.00
5	Above 25.00 to 100.00	24.00
6	Above 100.00	30.00

(3-A) Notwithstanding anything contained in clause (3) the provisions regarding Siting Guidelines for new industries excluding new healthcare establishments and new infrastructure projects specified in the Karnataka State Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) and the Water (Prevention and Control of Pollution) Rules, 1976 shall prevail."

(iii) clause (6) and the entries relating thereto, shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Tank Conservation and Development Authority Act, 2014 (Karnataka Act 32 of 2014), to introduce areawise buffer zones for water bodies and permit construction of certain public utility activities such as industrial activity, recreational and commercial within the specified buffer zones as directed by the Technical Committee headed by the Chief Secretary to the Government.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measures.

N.S. BOSERAJU

Minister for Minor Irrigation and Science and Technology

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

THE KARNATAKA TANK CONSERVATION AND DEVELOPMENT AUTHORITY ACT, 2014

KARNATAKA ACT NO 32 OF 2014

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- 12. Acts Prohibited in Tanks.- Notwithstanding anything to the contrary contained in any law for the time being in force, no person or institution or organization (registered or unregistered) or company or firm or association, government departments, corporation or any local or other authority and their agents or employees or any body on their behalf shall,-
- (1) use the tank for any purpose other than storage or impounding of water or for the purpose mentioned in clause (9) of section 5;
- (2) construct any structure on tank land, occupy any tank land or part there of or cause any obstruction at the natural or normal course of inflow or outflow of water into, or from, the tanks on the upstream and or downstream;
- (3) make any construction or carry on any commercial or recreational or industrial activity within thirty meters from the outer boundary of the tanks.
- (4) dump debris, municipal solid wastes, mud or earth soil or liquid wastes or any pollutants, into the tank by using vehicle or otherwise;
 - (5) discharge untreated sewage into the tank directly or indirectly;
- (6) construct roads, bridges and allied works within tank area including the tank bund. the authority may grant permission for such works only after ensuring that the original capacity of the tanks is not reduced even after such work".
- (7) breach bund, waste weir including lowering raising the height of the waste weir from its original height or remove fence, boundary stones or any hoarding or any sign board erected by the authority; and
 - (8) do any other act which is detrimental directly or indirectly to the tanks.

Provided that nothing in this act shall prohibit withdrawal of water for drinking or irrigation or any other purpose, for human consumption from any tank be specified by the authority from time to time.

Provided further that nothing in this act shall prohibit stocking of fish seeds and development of fisheries (except the fish which are dangerous or harmful to the aquatic eco-system of the tank) by the government and its licensee, lessees or contractor in any tank specified by the authority from time to time.

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KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

The Karnataka Tank Conservation and Development Authority (Amendment) Bill, 2025 (L.A Bill No. 33 of 2025)

Corrigendum

With reference to the above subject, I am directed to give Corrigendum to the Karnataka Tank Conservation and Development Authority (Amendment) Bill, 2025 (L.A Bill No. 33 of 2025) for your Kind reference.

In the Karnataka Tank Conservation and Development Authority (Amendment) Bill, 2025 (L.A Bill No. 33 of 2025), in clause 2, in sub-clause (ii), the table and entries relating thereto shall be read as follows, namely:-

"TABLE

S1. No.	Area of tank in acre/gunta	Buffer from revenue boundary of the tank in meters
1.	upto 0.05	0
2.	Above 0.05 to 0.10	1.00
3.	Above 0.10 to 1.00	3.00
4.	Above 1.00 to 10.00	6.00
5.	Above 10.00 to 25.00	12.00
6.	Above 25.00 to 100.00	24.00
7.	Above 100.00	30.00

(M.K. Vishalakshi)

(Secretary) Karnataka Legislative Assembly